

**BEFORE THE AJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**



**C.P.(I.B) No. 108/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.03.2020**

Name of the Company: BMS International (Bombay) LLP  
V/s  
JBF Petrochemicals Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u>    | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u>  |
|--------------|----------------------------------|--------------------|-----------------------|---|
| 1.           | MAULIK NANAVATI                  | ADV.               | Co.                   |  |
| 2.           | Rajiv Kothari }<br>Anup Gandhi } | Adv.               | Petitioner            |  |

**ORDER**

The parties are represented through learned counsels.

On the request of the Learned Lawyer for the Respondent, the matter is adjourned in presence of the other side.

List the matter on 02.04.2020.

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
**MEMBER TECHNICAL**

Dated this the 2nd day of March, 2020

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**